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can come. He cannot take upon himself that of such and such time he would come and answer. Let him come back. (*Interruption*) The matter is over.

डा.सत्यनारायण जिटया: महोदया,मेरा निवेदन है कि इससे अन्य मंत्रालय भी संबद्घ है,उनसे भी जानकारी प्राप्त करनी होगी।

RE: ENHANCEMENT IN PAV AND ALLOWANCES TO MEMBERS

SHRI S.B. CHAVAN (Maharashtra): I would like to raise a very important issue whick is agitating the minds of all the hon. Members of both Lok Sabha as well as Rajya Sabha. It is almost more than a year that a unanimous recommendation of the Committee was given to the Government. At one stages, in a meeting, presided over by the Chairman, it was decided that we should be given a definite time limit within which the Government would react to the unanimous recommendation which was given by the Committee, which, was specially set up for this purpose. This Committee was unanimous in its recommendation. We have been seeing that for almost one year, practically nothing has been done in the matter. If you have to compare the pay and allowances of the Members of Parliam.ent and Members of Assemblies, a number of Assemblies, I do not think that any Government can possibly think in terms of postponing this issue anymore. The fact is every time they promise something but thereafter nothing is coming forth.

My request will be that this should not depend upon the sweet will of the Government. It should be the responsibility of both, the Chairman as well as the Speaker, to decide about the pay and allowance and other facilities wiuch should be made available to ^4embers. I understand that this will require repeal of the Act but till the repeal is done we should all take a decision. That should be immediately done. The Government should be requested that before the end of the

Session, they should come forward with a defmite decision on this issue.

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प्रो.विजय कुमार मल्होत्रा (दिल्ली): मैडम,यह जो बात चव्हाण साहब ने कही है। इस संबंध में मैंदो बातें स्पष्ट करना चाहता हूं। कुछ पेपर्स में कल और परसों यह छपा कि मेम्बर्स कोई इन्कम टैक्स पे नहीं करते।यह जो 1500 रूपये है,इन 1500 रूपये में से भी 500 रूपये इन्कम टैक्स में 30 परसेंट के हिसाब से जाते हैं,एक हजार रूपया महीना बचता है। मेम्बर्स को इन्कम टैक्स पे करना चाहिए। इसलिए इन्कम टैक्स की लिमिट से कम पे रखी जाए इसका कोई जस्टिफिकेशन नहीं है और इसी को ध्यान में रखते हुए पे एंड सैलरी कमेटी ने अपनी रिकमण्डेशन्स दी हैं।

दूसरी बात यह थी कि यह जो राज्य सभा और लोक सभा के साथ लिंक करने की बात है,चव्हाण साहब ने बात कही है इस पर सारा हाउस सहमत है। आप इसको करवे कर दें,आप इन सेंटीमेंट्स को कनवे कर दें तो ज्यादा अच्छा है।

एक बात और रह गई है। बिजली और पानी के बारे में अखबारों में कुछ नाम आए है, सौ डेढ़ सौ लोगों के नाम आए है। एनडीएमसी ने वह नोटिस दिया था। बिजली और पानी के बिल उनके यहां आए ही नहीं क्योंकि एनडीएमसी का कम्प्युटर फेल हो गया बाद में उसने उन पर पेनल्टी लगा दी यानी हरेएक मेम्बर्स पर 30 हजार,40 हजार,50 हजार रूपये की पेनल्टी लग गई है कि उन्होंने ठीक टाइम पर पेमेन्ट नहीं की। उनके बिल नहीं आए,बिल गलत आए और उनको यह मालूम नहीं था कि कितना फ्री है और कितना फ्री नहीं है। सदस्यों द्वारा बिजली और पानी के बिल समय पर जमा न करने के कारण जो पेनल्टी लगी हुई है उसको वेवे आफ किया जाए और इसको भी पे एंड सैलरी कमेटी को भेज दिया जाए। इसको आप कनवे कर दीजिए।

SHRI S.B. CHAVAN: The Leader of the House should also convey the feelings of the Members of ParliamenU to the Cabinet.

सदन के नेता(श्री सिंकन्दर बख्त): जैसा आपने और मल्होत्रा साहब ने फरमाया है,मैंने उसको नोट किया है।

{نیتا سدن اشری سکندر بخت اجیسا آپ نے اورملہوترہ صاحب نے فرمایا ہے۔میں نے

SHRI **JAYANT** MALHOUTRA (Uttar Pradesh): Madam, wholeheartedy associate myself with what has been said by hon. Shri Chavanji. This issue has been agitating the minds of the Members of parliament for more than two-and-a-half years. There have been numerous commitments given by the Government that this issue would be resolved. One fails to understand as to why this issues is still in the unresolved list of the Government. The amount of Rs. 1500 that an MP gets is totally inadequate to meet the expenses. Unfortunaely, no one seems to bother about it. In fact, it is forcing MPs to get into all kinds of debts. Therefore, Madam, I urge upon you that this issue should be taken up seriously and the matter is resolved before the end of this Session.

SHRI JOHN F. FERNANDES (Goa): Madam, I do not know as to who laid this procedure that we should sit in judgement to decide something which involves us. Legally this is not a good procedure. More so, when the recommendations of various Pay Conunissions come, the Government does not come to Parliament for increasing the salaries of the officials which have been raised from Rs. 5000 or Rs. 8000 to Rs. 30,000. Why should it be applicable only to the Members of Parliament? I feel the Government is trying to control the Parliament. As has been rightly pointed out by Qiavanji, this matter has been pending m^{\wedge} the Cabinet at various points of time. Everytime it is rejected. Are we being blackmailed by the Government as to how we should function in the House? More so, every officer gets free electricity

and water. It has been mentioned by the Power Minister that there is a racket which is involved in pilferage of electricity.

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But this amount it sought to be recovered from the Members of Parliament. Madam, we get exorbitant electricity bills and when we complain, there is no reply. This is happening in telephone bills also. This system is very bad. They should do away with this system. Madam, as was Very rightly mentioned by you, this power should vest with the Presiding OfGers of both the Houses of Parliament. I hope the Govenunent will respond and will not reject this proposal again and again. This Government has respect and support of this House. ...(Interruptions)...

THE DEPUTY CHAIRMAN: It is not one Government. The successive Governments have ...(Interruptions)...

SHRI JOHN F. FERNANDES: I am referring to the Government of India. ...(Interruptions).

THE DEPUTY CHAIRMAN: Every Government wants to control the Parliament. ...(Interruptions)... It is because of the Act which was enacted in 1952 .. (Interruptions)... Before that the Speaker and the Chairman were deciding it. ...(Interruptions)... I do not at what point of ...(Interruption^)... At least, I have seen a couple of Governments. ...(Interruptions)... During my time I have seen seven Government. ...(Interruptions)... This is .my eighth Government. ..(Interruptions)... Every Government has been trying to curtail the autonomy of the Members of Parliament so payment is concerned. as ..(Interruptions)... It is not curtailing their autonomy to speak.

SHRI B.P. SINGHAL- (Uttar Pradesh): I think, it is iiot ony embarrassing but morally incorrect for persons to sit in judgment on their own salaries, and to that extent, leaving it to the Pariiament or the Government, who are also Members of this House, is also morally incorrect and it is only proper if

^{†[]}Transilteiation in Arabic Script

it is vested with the Speaker and the Chairman of the Rajya Sabha.

श्री राज बब्बर (उत्तर प्रदेश): महोदया,में चव्हाण जी के साथ अपने को संबद्घ करते हुए यह कहना चाहता हूं कि मानननीय मल्होत्रा जी ने जो कहा कि माननीय सदस्यों का नाम अखबारों में बिजली पानी के बिल,खाने-पीने के बिल और टेलीफोन बिल के साथजोडा जाए कि उन पर बकाया है,इस संबंध में मैं सिर्फ एक बात कहना चाहूंगाकि पिछले तीन सालों से एम.एन.टी.एल.ने किसी सदस्य को उसका बिल नहीं भेजा । तीन साल बाद दस लाख रूपये,आठ लाख रूपये का बिल भेज दिया है। मुझे नहीं लगता है किसी भी सदस्य के अंदर इतनी हिम्मत है कि वह दस लाख या आठ लाख का बिल दे सके । मैं अपनी तरफ से कहता हं कि मेरी तो इतनी ताकत नहीं है। सदन और एम.टी.एन.एल.अगर टेलीफोन बंद करना चाहता है तो मैं इसके लिए तैयार हूं । लेकिन इस बात को स्वीकार करने के लिए तैयार नहीं हूं कि अगर तीन साल बाद बिल दिया जाए तो उसका भूगतान करूं। मुझे पता नहीं कि पिछले तीन सालों से कौन लोग इसका गलत इस्तेमाल कर रहे है। मेरी अगर यहां पर हाजिरियां देखी जाएं तो मेरी इतनी यहां पर हाजिरी नहीं है जितना कि रोज़ाना टेलीफोन का बिल नजर आता है । मैं चाहूंगा कि इस बारे में तमाम संबंधित अधिकारियों को निर्देश दिए जांए । इन सारी बातों से पब्लिक लाइफ के अंदर,जब इस तरह की खबरें छपती हैं,बदनामी होती है। बडी मुश्किल से हम लोग यहां तक पहंचते है। जब इस तरह के बयान छप जाते हैं,इस तरह के इल्ज़ाम छप जाते हैं तो पब्लिक को इन बातों का जवाब देना हमारे लिए भारी पड जाता है।

THE DEPUTY CHAIRMAN: I think, it is a fit case for privilege of a Member because for three years the bills were not sent to them either for electricity or for water or for telephone and now, they are charging with penalties. You can write your privilege and the Committee will look into it.

SHRI VAYALAR RAVI (Kerala): My submission is, there is a very good arragement made by the Government by posting officers in every segment where Members of Parliament reside. There is an enquiry office, an Executive Engineer's office, etc. But, nothing is fwic-

fioning. We are lodging complaints after complaints in writing, but nobody turns up and you cannot even get a person to rectify your telephone. Why do you then have all these officers? You abolish all these offices at Firoze Shah Road, etc. I think, there are seven or eight offices of the CPWD What for are these Executive Engineers? Let all these offices be abolished. Even when Members of Parliament give in writing to attend to their needs in their houses, which are Government houses, nobody turns up. It is a big problem. I believe that the Government must take a very strong view on this. The Government has to remove all these peo-pre and put some good people there. Thank you.

श्री सतीश प्रसाद (महाराष्ट्र): मैडम,मैं कम से कम छह सालों से यहां देख रहा हूं कि हर समय जब मेंबर्स सेलरी और अलाउन्स की बात यहां जब जब उठी तो हर वर्ष सरकार ने उसको टाइने की कोशिश जितनी हो सकती थी, उतनी की । मैं बताना चाहता हूं कि 1500 रूपए सेलरी या जो टी.ए.,टी.ए.सरकार हर मेंबर आफ पार्लियामेंट को देती है तो हर एक मेंबर को यहां अपना कार्यालय चलाना पडता है। जहां वह रहता है,वहां अपनी कांस्टिटुयेंसी का कार्यालय भी चलाना पड़ता है। दोनों जगहों पर,अगर आज की तारीख में अच्छे ढंग से काम करना है तो इधर भी फैक्स जरूरी है और उधर की फैक्स जरूरी है। दोनों जगह सेक्रेटरी और स्टाफ की आवश्यकता है। इस सब के लिए खर्च करना पडता है जो कि 1500 रूपया या साढ़े तीन या चार हजार में नहीं हो सकता। आज के जमाने में एक अच्छा स्टेनों पांच हजार रूपए से कम में नहीं मिलता है।

यह सब हकीकत जानते हुए भी सरकार इस विषय को बहुत अच्छ ढंग से टालती रहती है। जब भी हम विषय को संसद् में उठाते हैं तो अखबार वलो हम पर आरोप लगाते हैं कि कुछ लोग सरकार को लूटने के लिए बैठे हैं,चारों तरफ से पैसा खींचना चाहते हैं। इसी तरह से हमारे ऊपर हमेशा आरोप लगाया जाता है। लेकिन असलियत को समझने की कोई कोशिश नहीं करता है। शुरू में हमारे लिए 28 सिंगलजनीं हवाई जहाज़ की दी जाती थी। अभी उसके बाद 32 की गई है(व्यवधान)

कई माननीय सदस्यः अभी नहीं हुआ।

श्री सतीश प्रधान: अच्छा अभी नहीं बढी है। यह जर्नी हमें कम पडती है और अपने घर से पैसा देना पडता है। हर एम.पी.की ऐसी ताकत नहीं है कि वह अपनी जेब से.घर से पैसा निकाल कर चल सके,इस हकीकत को समझने की कोई कोशिश नहीं करता है। सरकार हर बात इस विषय को टालने की कोशिश करती है। अभी जेसे टेलीफोन की बात कही गई । मैं आपको अपना अनुभव बताना चाहता हूं । मैंने एक बार अडिशनल टेलीफोन कनेक्शन लिया । कुछ दिन तक कोई बिल नहीं आया लेकिन बाद में तीन लाख रूपये का बिल आ गया। मैंने जा कर रिकार्ड बताया और घर से हर हफ्ते में 20 हजार रूपया देने की कोशिश की । अभी पीछे एक लाख टेलीफोन काल करने की बात की गई थी लेकिन वह भी नहीं हुआ । मेरा पिछला टर्म खत्म होने वाला था तो मैने टेलीफोन एडिमनिस्ट्रेशन को यह लिखा कि मेरा जो कुछ टेलीफोन बिल है,मैं सेटल करना चाहता हं ,उसके लिए बिल भेजो तो परसों मेरे पास टेलीफोन का बिल आया है लेकिन बिजली और पानी का बिल नहीं आया है। मुझे यह बताया गया है कि ड़ेढ़ पौने दो लाख रूपया भरना होगा। अब अचानक बताएंगे तो किधर से पैसा लाएंगे, कैसे बिल जमा करा सकेंगे।(व्यवधान) कपड़ा बेचने का सवाल जब आएगा जो सरकार की मेहरबानी से वह भी करेंगे। सरकार इस विषय को टालने की कोशिश करती है और कोई सुनने के लिए तैयार नहीं है,निर्णय लेने के लिए तैयार नहीं है । मैं आपसे अनुरोध करता हं कि आप सरकार को कहिये,आर्डर कीजिये क्योंकि चार तारीख को सेशन खत्म होने वाला है उसके पहले जो कृछ भी निर्णय सरकार को करना है,वह करे। अब अन्तिम बात मैं यह कहना चाहता हूं कि जब जाफर साहब रेल मंत्री थी तो बात हुई थी। उन्होंने कहा था कि इसके बारे में सोचेंगे लेकिन अभी तक कुछ नहीं हुआ। हम रेलवे से यदि प्रवास करना चाहते हैं तो ए.सी.फर्स्ट क्लास से जा सकते है लेकिन यदि वाइफ को साथ में ले कर जाना हे तो उसको ए.सी.सेकेंड क्लास में जाने की परिमशन है। ए.सी.फर्स्ट क्लास में जाने की परिमशन नहीं है, उसको अलग रखो और यदि साथ में ले कर जाना है तो डिफरेंस दे दो। लेकिन कई दफर कंडक्टर यह बोलता है कि इसमें डिरफरेंस नहीं दे सकते हैं,आपको पुरा देना पडेगा यह कैसा रूल है,सब -कुछ बदलने की आवश्यकता है। धन्यवाद

THE DEPUTY CHAIRMAN: I know there are no two opinions regarding this. There arc hundreds of grievances of Members. Now, Mr.

DR. M.N. DAS (Onssa): Madam, i have only one humble submission, let not the hon. lawmakers themselves, who are sitting in Parliament, make a law to increase their own salary or remuneration. ... (Interruptions)..

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THE DEPUTY CHAIRMAN: Mr. Das, you have ...(Interruptions)... Just a minute ...(Interruptions)... Let me ...(Interruptions)... Dr. Das, you have just joined the Parliament. You are not still subject to the sufferings, which all these Members, who have been here for so many years, have been facing. The point is, that is the law. We cannot help it. Perhaps you did not hear ...(Interrupt lions)... Please sit down....(Interruptions)...

DR. M.N. DAS: Madam, let me complete my submission ...(Interruptions)...

THE DEPUTY CHAIRMAN: I will explain to you. There is an Act by which it is necessary for the Government to bring a legislation to increase the salaries and allowances of the Members of Parliament, the President, the Vice-President, the Speaker, the Deputy Speaker, and the Deputy Chairman before the House, which we have to pass, as we pass other legislations, even including murder and other thinas.

So, this is a law making body. Your suggestion has no meaning till the Government comes to this House and repeals this Act. Then the authority will not remain in our hand, it will go to the Chairman, and the Speaker of the other House. They will take a decision. There is no need, in my opinion • I am not a lawyer - but, I think very sensibly that there is no need to have a law for that. With an executive order of the Chairman and the Speaker, considering the need of the hour, from time to time we can think about the privileges of Members of Parliament. We are not employed here. We are getting these salaries as an allowance to work in Parliament when we come from different constituencies. The telephone and other reguirements are for the business we conduct. This is the point.

So, this should not come under the Government control. This is my personal cjpinion and I feet that this is the opinion of the House, not this Government nor any Government.

the have autonomy, according to the 'Constitution, The Judiciary, the Executive and the Legislature are three different bodies. I feel that the legislative privileges should go to the Chairman and the Speaker. In other matters they are, but, I think only in the matter of money that it is with the Government: I think that is not correct. I hope you have understood. Now that matter is over. We have taken note of it. We are happy ...(interruption)... keep quiet, it is very rude when the Chair is speaking to comment on something. ...(interruption) I was going to say; How do you expect that my intelligence is poorer than yours. ... (interruption) I was going to say that this matter and discussion is over. I have ...(interruption)... Mr. Sikander Bakht Saheb please do not Have private conversation with Mr. Biplab Dasgupta ...(interruption)... because I know he has different views on different issues, (interruption) Mr. Biplab Dasji, please leave him for a minute. Later on you will have freedom ...(interruption) We are discussing a very serious matter. I know Mr. Biplab Dasgupta's opinion on this matter. He is free to have his own view. But, this is the considered opinion the consensus of the House on the issue of the privileges and requirements of the Members of Parliament, Urgency is there. Please take the matter to the Government, explain to them. And as Mr. Cha-van 'and Mr. Malhotra have said, it should be timebould. It should not be that you -go the Cabinet, the Cabinet rejects it and you go back again. Give us the specific time when you will bring the bill to the House.

THE -LEADER OF THE HOUSE (SHRI SIKANDER BAKHT): Sure. Madam, it will be done. Now something about our lunch?

THE DEPUTY CHAIRMAN: Yes. There is something which Mr. Malhotra wanted to raise regarding the Business of the House.

प्रो.विजय कुमार मल्होत्रा(दिल्ली): मैडम,यह जो बिजिनेस इसमें लगा हुआ है इस बिजिनेस में(व्यवधान)

उपसभापतिः मल्होत्रा जी,क्या बोल रहे हैं।

प्रो.विजय कुमार मल्होत्राः आज के इस बिजिनेस में दो शार्ट ड्यूरेशन डिसक्शंस है,एक इंडस्ट्री पर डिसक्शन लगा हुआ है और आपके स्पेशल मेन्शंस भी है। उसके बाद दो गवर्नमेंट के बिल्स है। अगर आज शार्ट ड्यूरेशन डिसक्शन के पहले गवर्नमेंट का बिजिनेस निकल जाए जो शायद मुनासिब होगा और शार्ट ड्यूरेशन डिसक्शन कल या परसों,में जो भी टाइम आए,उसमें के लिए जाएं तो ज्यादा अच्छा रहेगा।

THE DEPUTY CHAIRMAN: I have to make an announcement in the House. Yesterday we had started a discussion under a certain rule about the Goa situation. Subsequently, the Chairman had permitted that the discussion should take place under Rule 168. The Chairman has asked me to discuss it with the Leader of the House when the time should be allotted for it. I had a discussion with the Leader of the House, Mr. Sikander Bakht. The Government has proposed and agree that we are having it on the 4th. So, this item which is listed in today's business will be superseded by the discussion which will take place under a different Motion. As far as industry is concerned, your suggestion is correct.

As far as the discussion on the working of the Ministry of Industry is concerned your suggestion is right. We need five hours. We will not be able to do it today. Therefore, we will take up some Legislative Business. After the lunch recess, we will take up a few Special Mentions which the hon. Chairman had cleared and which could not be taken up yesterday. They we will have Legislative Business. It time permits, we can take up the Short Duration Discussion on the poverty situation, if time does not permit, we will ^ have it another day.

श्री रामदास अग्रवाल (राजस्थान): उपसभापति महोदया, मेरा एक निवदेन है कि इंडस्ट्री पर डिसकशन तो होना चाहिए, क्योंकि आज की वर्तमान स्थिति में इंडस्ट्री पर डिसकशन, इसने बहुत सारी बातें और समस्यायें खड़ी हो गई है देश में बेकारी और मंदी आदि की, उसके ऊपर चर्चा अगर सदन नहीं करेगा तो शायद उचित नहीं लगेगा इसलिए मेरा निवेदन है कि कोई समय आप उसके लिए निश्चित अथवा तय कर दें, क्योंकि इंडस्ट्री पर चर्चा आगे खिसकती जा रही है और देश में उद्योग संकट में पड़ते जा रहे हैं।

SHRI JAYANT KUMAR MALHOUTRA: Madam, I agree with him. This should be taken up during the course of this Session.

THE DEPUTY CHAIRMAN: We have two days of the Session left-Monday and Tuesday - for which there is already some business pending.

SHRI JAYANT KUMAR MALHOUTRA: Could not the Session be extended till the 5th?

THE DEPUTY CHAIRMAN: That is what I feel. Your can request the hon. Chairman. When he comes, you can request him. If necessary, we can extend the Session so that we are able to have the discussion on the working of the Ministry of Industry.

SHRI JAYANT KUMAR MALHOUTRA: Thank you very much. Madam

THE DEPUTY CHAIRMAN: The House is adjourned for lunch, for one hour.

The House then adjourned for lunch at, thirty-one minutes past one of the clock.

The House reassembled after lunch at thirty-three minutes past two of the clock,

The Deputy Chairman in the Chair. SPECIAL MENTIONS

THE DEPUTY CHAIRMAN: Now we shall take up Special Mentions. Shrimati Jayanthi Natarajan. Absent. Dr. D. Venkateshwar Rao. Absent. Shri Amar Singh. Absent. Shri Rama Shanker Kaushik.

Killing of Minority Community VQuths by Police in Muzaffarnagar District, U.P.

श्री रमा शंकर कौशिक(उत्तर प्रदेश): उपसभापित महोदया,मुझे बड़े दुख के साथ आपके माध्यम से इस सदन के समक्ष यह तथ्य रखना है कि उत्तर प्रदेश में अल्पंसख्यकों के प्रति ने केवल अन्याय हो रहा है,न केवल उनके खिलाफ अत्याचार हो रहे हैं,न केवल उन्हें आतंकित किया जा रहा है वरन् उन की हत्याएं भी हो रही है। मैडम,कुछ दिनों पूर्व मैं न अनेक ऐसी मिसालें बुलंदशहर,गाजियाबाद तथा अन्य जिलों में संबंध में दी थीं जिन में निर्दोष अल्पंसख्यकों नौजवानों को मार दिया गया।

मैडम,अभी 24 तारीख को यानि 24/25 तारीख की रात को चार नौजवान जो मेरठ से अपनी गाड़ी से मुजफ्फरपुर जा रहे थे,उनकी हत्या जानसठ पुलिस ने कर दी। इनमें से कोई भी अपराधी नहीं था और नहीं इनके खिलाफ कोइ अपराध के मुकदमें चल रहे थे,लेकिन उनको पकड़ कर जानसठ पुलिस ने मार दिया। इनता ही नहीं, मैडम उनकी लाशें पहचानी न जा सकें, इसलिए उनके चेहरों पर तेजाब डाल दिया और उनके हाथ-पांव तोड़ दिए गए। वह तो अखबार में जब गाड़ी का फोटा छपा तो उस पर छापे नंबर को देखकर उनके घर वालों ने पहचाना की यह उनके परिवार के सदस्यों की लाशें है।

मैडम,यह हत्याएं जानबुझकर की गई है और यह सिलसिला उत्तर प्रदेश में पिछले कई महीनों से लगातार चल रहा है। हम लोगों ने कई बार इस बात को लेकर प्रश्न रखे,लेकिन एकाध बार हम लोगों को इस संबंध में इजाजत मिली है । पिछली बार मैने इसको बताया भी था। अब इसके क्या कारण है,क्यों ऐसा हो रहा है,इस पर हम लोगों को जरूर विचार करना चाहिए । यह जो जानसट पलिस ने जिस ढंग से यह कार्यवाही की है,जिस ढंग से उन लोगों की हत्याएं की है, उनकी लाशें को बिगाडने का काम किया है ताकि वह लाशें पहचानी न जाएं,पुलिस इस बात में किसी गिरफ्त में न आ पाए इसलिए उन लाशों को लावारिस करार देने के लिए पुलिस ने यह हरकत की कि उन लाशों के चेहरों पर तेजाब डाल दिया गया, उनके हाथ-पांव तोड़ दिए गए। इस पर भी विचार जरूरी है और मैडम,यह इसलिए हो रहा है कि वहां तमाम जो मशीनरी है प्रशासनिक है और पलिस की उसका राजनीतिकरण किया जा रहा है और केवल राजनीतिकरण ही नहीं बल्कि मैं तो यहां तक कहूंगा कि उसका संप्रदायीकरण कर दिया गया है।